

ITEM NO.107

COURT NO.13

SECTION XVII-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 5622/2009

CCE, AURANGABAD

Appellant(s)

VERSUS

M/S VIDEOCON INDUSTRIES LTD. THR. ITS DIRECTOR

Respondent(s)

IA No. 2/2009 - STAY APPLICATION)

WITH

C.A. No. 8026/2022 (XVII-A)

(IA

FOR STAY APPLICATION ON IA 144515/2022

FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA

144516/2022

IA No. 144516/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 144515/2022 - STAY APPLICATION)

Date : 22-03-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAVINDRA BHAT

HON'BLE MR. JUSTICE DIPANKAR DATTA

For Appellant(s) Mr. N. Venkatraman, A.S.G.
Mr. Mukesh Kumar Maroria, AOR
Ms. Alka Agarwal, Adv.
Mr. Udai Khanna, Adv.
Mr. Mohd. Akhil, Adv.
Ms. Nisha Bagchi, Adv.
Mr. V.c. Bharathi, Adv.
Mr. Bhuvan Kapoor, Adv.

For Respondent(s) Mr. Vivek Kohli, Sr. Adv.
Mr. S. S. Shroff, AOR
Mr. Rajat Bose, Adv.
Mr. Ankit Sachdeva, Adv.

Mr. V Lakshmikumaran, Adv.
Ms. Apeksha Mehta, Adv.
Ms. Neha Choudhary, Adv.
Ms. Falguni Gupta, Adv.
Ms. Charanya Lakshmikumaran, AOR

UPON hearing the counsel the Court made the following
O R D E R

Part-heard.

List tomorrow.

(HARSHITA UPPAL)
SENIOR PERSONAL ASSISTANT

(MATHEW ABRAHAM)
COURT MASTER (NSH)